

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1799

ANSWERED ON:08.03.2010

FDI PROPOSALS

Maadam Shri Vikrambhai Arjanbhai;Munda Shri Arjun

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the sector-wise inflow of Foreign Direct Investment (FDI) into the country, year-wise since 2007 including the pending proposals in this regard;
- (b) whether any increase in the revenue generation has been registered as a result of FDI; and
- (c) if so, the details thereof, year-wise and State-wise;
- (d) whether the Government has proposed to impose any ban on FDI in retail sector; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

- (a): A statement on sector-wise FDI inflows from April 2007 to December, 2009 is enclosed at Annexure-I. 36 proposals are pending consideration before Foreign Investment Promotion Board (FIPB) as on 26.02.2010.
- (b) & (c): Revenue generation is not a part of the conditionalities for Foreign Direct Investment. The figures on revenue generated by FDI are not centrally maintained.
- (d): No, Madam. As per the extant policy, Foreign Direct Investment (FDI) is not permitted in retail trade, except in Single Brand product retailing where FDI up to 51% is permitted, with prior Government approval and subject to the following conditions:
 - (i) Products to be sold should be of 'Single Brand' only;
 - (ii) Products should be sold under the same brand internationally; and
 - (iii) 'Single Brand' product-retailing would cover only products which are branded during manufacturing.
- (e): Does not arise.